

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**IVN.P 21/2024 IVN.P**

**23/2024**

**In**

**C.P. (IB)/488(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES:      STATE BANK OF INDIA

V/s

KAVITA KISHORE GANGAR

SECTION 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Nikhil Rajani a/w Mr. Shreyansh Desai, Ld. Counsel for the Intervention Petition 21/2024. Mr. Malhar Zatakia, Ld. Counsel for the Intervener Union Bank of India in Int. Petition 23/2024.
2. The RP is directed to deal with the objections raised in the interventions Petition No. 23/2024 and file additional report.
3. List this matter for further consideration on **05.08.2024**.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**